

A3

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

C.C.P. No. 55/92

Harnam

Applicant.

versus

Bhagat Ram Bali

Respondent.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C)

The Original Application of the applicant was allowed on the ground that a copy of the enquiry report was not given to the applicant and vide order dated 27.1.92 the removal order dated 14.1.88 was quashed and it was directed that the applicant will be deemed to be continued in service.

2. From the counter affidavit it appears that the respondents passed order recalling the order passed earlier and vide Memo dated 24.4.92, the order of removal of the petitioner was quashed. The copy of the enquiry report, as provided in Tribunal's order, was given/sent to the applicant and he received the same on 2.5.92, but no representation was filed.

3. As the applicant was reinstated, he is entitled to all the allowances to which he may be found entitled. With these observations the contempt application is consigned and notices are discharged.

*U.C.*  
A.M.

*U.C.*  
V.C.

Lucknow. : Dated 10.12.92.